

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH AT NAGPUR

LD – VC – CW - 9/2020
Swami Services Vs. The State and Another

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Mr. Arun Agrawal, Advocate for the petitioner
Mr. S. Y. Deopujari, Govt. Pleader for the respondent No.1

CORAM : MANISH PITALE, J.

DATED : APRIL 30, 2020

Hearing was conducted through video conferencing. The learned counsel appearing for the parties stated that the audio and video quality was proper.

2. Heard Mr. Arun Agrawal, learned counsel appearing for the petitioner. He has invited attention of this Court to condition No.2 of the terms and conditions of the contract entered into with the petitioner. It is also specifically stated that till date the petitioner never received any notice regarding its performance. In such a situation, according to the petitioner, e-tender dated 10/04/2020, could not have been floated.

3. It is also pointed out that the respondents intend to open the bids on 11th May, 2020.

4. In view of above, issue notice, returnable on **5th May 2020.**

5. Mr. S.Y. Deopujari, Government Pleader waives notice on behalf of respondent No.1.

6. The petitioner is granted liberty to serve respondent No.2 by e-mail and other modes of service considering the Covid-19 crises engulfing the nation.

JUDGE